

**Title:** Motion to introduce Goa Appropriation Bill, 1999. (Bill Introduced.)

18.22 hrs.

MR. DEPUTY-SPEAKER: Now, the House will take up Goa Appropriation Bill.

SHRI YASHWANT SINHA: Sir, I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Goa for the services of the financial year 1998-99.

MR. DEPUTY-SPEAKER: Motion moved:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Goa for the services of the financial year 1998-99."

>SHRI VARKALA RADHAKRISHNAN (CHIRAYINKIL): Sir, I want to say something... (Interruptions). I have every right to speak.

MR. DEPUTY-SPEAKER: Have you given any notice?

SHRI VARKALA RADHAKRISHNAN : Sir, it is legislative business. Any Member can speak on any legislation.

MR. DEPUTY-SPEAKER: But even then you have to give a notice. Do you know that?

SHRI VARKALA RADHAKRISHNAN : Sir, that is why I seek your permission. If you do not permit me, I will simply sit down.

MR. DEPUTY-SPEAKER: All right.

>THE MINISTER OF POWER, MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF NON-CONVENTIONAL ENERGY SOURCES (SHRI P.R. KUMARAMANGALAM): Sir, I have no objection because we are very fond of Shri Radhakrishnan. But I think it is necessary to point out to the House that this is at the stage of introduction. So, whatever has to be done, has to be limited and normally a notice is to be given.

MR. DEPUTY-SPEAKER: He has already agreed to it. He said that he will speak with my permission only. Please hear him for a minute.

SHRI P.R. KUMARAMANGALAM: Sir, with due respect, we would hear him for more than a minute. But the simple point is that even the hon. Deputy-Speaker can only give permission for the jurisdictional and legislative competence.

MR. DEPUTY-SPEAKER: That is what he is going to try. You have heard him. Therefore, please confine yourself to the jurisdictional and legislative competence.

SHRI VARKALA RADHAKRISHNAN : If he has any objection, then I will not speak.

SHRI P.R. KUMARAMANGALAM: We have no objection. You may speak as a special case.

MR. DEPUTY-SPEAKER: You have been permitted to speak. Kindly proceed.

SHRI VARKALA RADHAKRISHNAN : My first request to the hon. Finance Minister is this. You are spending money and so, your first attempt should be to arrange for early elections in the State. A democratic arrangement is very important. In the meanwhile, I would also stress on one point because I have some experience in that regard. It is the point regarding Anti-Defection Bill. There has been allegation several times in Goa that it has been misused. You will have to rectify that Anti-Defection Bill and bring in an amendment so that the Speaker is relieved of the burden.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Goa for the services of the financial year 1998-99."

The motion was adopted.

SHRI YASHWANT SINHA: I introduce the Bill.

MR. DEPUTY-SPEAKER: The House may now take up item No.23.

THE MINISTER OF FINANCE (SHRI YASHWANT SINHA): I beg to move:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Goa for the services of the financial year 1998-99, be taken into consideration."

MR. DEPUTY-SPEAKER: The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Goa for the services of the financial year 1998-99, be taken into consideration."

The motion was adopted.

MR. DEPUTY-SPEAKER: The House would now take up clause-by-clause consideration of the Bill.

MR. DEPUTY-SPEAKER: The question is:

"That clauses 2 and 3 stand part of the Bill."

The motion was adopted.

Clauses 2 and 3 were added to the Bill.

The Schedule was added to the Bill.

MR. DEPUTY-SPEAKER: The question is:

" That Clause 1, the Enacting Formula and the Title stand part of the Bill".

Clause 1, the Enacting Formula and the Title were added to the Bill.

The motion was adopted.

SHRI YASWANT SINHA : I beg to move :

" That the Bill be passed"

MR. DEPUTY-SPEAKER : The question is :

" That the Bill be passed"

The motion was adopted

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THE MINISTER OF POWER, MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF NON-CONVENTIONAL ENERGY SOURCES (SHRI P.R. KUMARAMANGALAM): Sir, may I request the House, through you, that tomorrow after the unlisted business, we may take up the discussion on the Motion of Thanks on the President's Address and today, we may rise a little bit early, for a change, at 6.30 p.m.

MR. DEPUTY-SPEAKER: Thank you very much for your cooperation.

The House stands adjourned to meet again at 11 a.m. tomorrow.

1828 hours

The Lok Sabha then adjourned till Eleven of the Clock on

Thursday, March 11, 1999/Phalguna 20, 1920 (Saka).

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